

In the National Company Law Tribunal
Bengaluru, Special Bench

TP/1(BEN)2019
Court No. 1
Item No. 118

Sec 433(e)/433(f) of CA 1956

In the matter of:

M/S BANK OF NOVA AND SCOTIAPetitioner
V/s

M/S OPTO INFRASTRUCUTURE LTDRespondent

Order delivered on ..22/04/2021

Coram:

Shri RAJESWARA RAO VITTANALA, Hon'ble Member(J)
Shri ASHUTOSH CHANDRA, Hon'ble Member(T)

For Petitioner(s):

SHRI ANISH MANU

For Respondent(s):

SHRI V.V. KRISHNAMURTHY, RP
SHRI A. MURALI, FOR RP

Order

Heard Shri Anish Manu, learned Counsel for the Petitioner, Shri V.V. Krishnamurthy, learned Resolution Professional and Shri A. Murali, learned Counsel for the RP, through Video Conferencing.

Registry is directed to list the IA filed for exclusion of time, if it is otherwise in order.

Post the case on 26.04.2021.

Member (T)

Krishna

Member (J)

Recd Code
Shri
Verified
16/04

Court Officer

Due to being engaged in preparation of pending disposed of / order reserved cases, this order sheet was not created in CIS website and hence could not get it signed from the Hon'ble Members on time.